

[English]

**Damania Airways of Bombay**

8480. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether any complaints of fraudulent transactions have been received against M/s. Damania Airways of Bombay; and

(b) if so, the action taken thereon?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GULAM NABI AZAD): (a) Yes, Sir.

(b) The complaint is being looked into by the Central Bureau of Investigation.

**Bridge Loans to MS Shoes**

8481. SHRI CHETAN P.S. CHAUHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has indicated four banks which are allegedly connected with the misuse of bridge loan facility in MS Shoes case;

(b) if so, the details thereof; and

(c) the action proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) to (c). Reserve Bank of India (RBI) has reported that it is calling for explanation from five banks for contravention/non-adherence to RBI guidelines/norms issued in regard to sanction of bridge loans. Appropriate action would be taken by the RBI on receipt of replies from these banks.

**Export of Woolen Items**

8482. SHRI RAM VILAS PASWAN:  
SHRIMATI GIRIJA DEVI:

Will the Minister of TEXTILES be pleased to state:

(a) whether the export of woollen product are likely to

suffer a severe jolt in the current year following a drastic change in the value addition norms introduced in the recent exim policy;

(b) if so, the details thereof;

(c) the steps taken/proposed to be taken by the Government to review its decision?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY): (a) to (c). No changes have been made in the value addition norms for woollen textile items in the revised Exim Policy/Procedures. However, a provision has been made in the revised Policy stating that in respect of a quantity based advance licence, a value addition of 66% of the value addition specified in a value based advance licence for the same product, subject to a minimum of 33% shall be achieved. At the same time, the Policy provides for consideration, on merits, of the requests for grant of quantity based advance licences on a lower value addition.

**Profit of ITDC**

8483. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the net profit earned by the India Tourism Development Corporation during the year 1993-94;

(b) whether the ITDC is earning profit every year now; and

(c) if so, the steps being taken to improve the turnover and profits of ITDC during 1995-96?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) During 1993-94 ITDC earned net profit (before tax) of Rs.24.02 crores.

(b) ITDC has earned profit every year since inception.

(c) The steps taken/being taken by ITDC to improve the turnover and profits during the current year include: aggressive marketing efforts, renovation/upgradation of properties, monitoring and control of operating costs, development of human resource by imparting suitable trainings etc.

**Deposits Mobilisation Limits of Finance Companies**

8484. SHRI SRIKANTA J : Will the Minister of FINANCE be pleased to state: